The SECC is currently in progress in five States/UTs of Tripura, Dadra and Nagar Haveli, Daman and Diu, Puducherry and Chandigarh. The Schedule for the remaining States/UTs has been drawn up in consultation with them.

- (c) and (d) The Government of India has decided that a combined survey called "Socio Economic and Caste Census (SECC)" would be conducted across the country in a phased manner from June to December, 2011. The field work will be conducted by the respective State/UT Governments. The Ministry of Rural Development and the Ministry of Housing and Urban Poverty Alleviation in the Government of India are the nodal Ministries in rural and urban areas respectively for this combined exercise. The Office of the Registrar General and Census Commissioner, India is rendering complete logistic and technical support. The SECC would provide the socio-economic profile alongwith the caste-wise count.
- (e) The methodology to conduct SECC has been so designed that the complete socio-economic profile of all castes/tribes including the Scheduled Castes and Scheduled Tribes will be available. After the field operations are over, the data will be made available to the Office of the Registrar General and Census Commissioner, India, who would generate the caste-wise tabulations. This would be put before the Expert Committees at National and State levels (to be set up by the Ministry of Tribal Affairs and Ministry of Social Justice and Empowerment) for categorization and classification. The processes are scientifically designed and would ensure both quantitative and qualitative coverage.

Peace process with ULFA

3815. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the peace process between ULFA and Central Government is going on;
 - (b) how much time it will take to complete the process; and
- (c) the steps taken by Government to bring Paresh Barua, Commander in Chief of ULFA on the negotiation table?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) United Liberation Front of Asom (ULFA) has submitted a 12 point broad framework for talks on 5.8.2011. Action has been initiated for holding talks with ULFA.

(c) While ULFA has come forward for peace talks with the Government, a faction led by Paresh Barua, self-styled commander-in-chief of ULFA is opposing the ongoing talks. Government has always shown willingness to enter into dialogue with any group, which is willing to abjure the path of violence and place its demand within the framework of the Constitution of

India. No response form Paresh Barua, self-styled Commander-in-Chief of ULFA has been received in this regard so far.

Phone tapping of Ministers and top officials

3816. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the cases of phone tapping of Ministers and top officials have come to notice;
 - (b) if so, the details thereof; and
 - (c) the reasons for tapping of phones?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In 2010, 'Outlook' magazine published allegations about phone tapping. Union Home Minister in his statement in the Lok Sabha on 26th April, 2010 had *inter-alia* informed the Hon'ble House that "I wish to state categorically that no telephone tapping or eavesdropping on political leaders was authorized by the previous UPA Government. Nor has the present UPA Government authorized any such activity."

(b) and (c) In view of the above, does not arise.

Demands of Anna Hazare

†3817. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Anna Hazare has made a declaration to sit on fast in Delhi;
- (b) whether he has been permitted to sit on fast and if so, the details of his major demands; and
 - (c) whether Government is considering his demands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) An application was received by the Delhi Police from India Against Corruption seeking permission for Anna Hazare's fast from 16.08.2011, and a conditional permission was given for holding fast and dharna at Ramlila Ground from 18.08.2011. The Jan Lokpal Bill, 2011 as circulated by the team of Shri Anna Hazare alongwith Bills and suggestions on Lokpal, received from other organizations/individuals is under consideration of the Department- related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice.

[†]Original notice of the question was received in Hindi.